Proposed in Draft 2019-24 Regulations Existing 2014-19 Tariff Regulations Explanation Comments/ Suggestions 3(23) 'Expansion project' shall include Not defined New definition has been included mainly In case of a transmission system, the term any addition of new capacity to the existing considering the clause on expansion used is 'augmentation' as used under generating station or the transmission projects as envisaged under Tariff Policy, Regulation 9 of CERC (Grant of system, as the case may be. which is valid in case of generation Connectivity, Long-term Access and projects. Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009. It is submitted that the term "Augmentation" be defined and used for transmission system. **3(26) 'Force Majeure'** for the purpose of 3(25) 'Force Majeure' for the purpose of It is understood that the Clause 3(26)(d) has It is submitted that under the Force these regulations means the event or these regulations means the event or been introduced considering the challenges Majeure provisions of model PPA/TSA for circumstance or combination of events or circumstance or combination of events or faced by generators and transmission projects whose tariff is discovered under circumstances including those stated below circumstances including those stated licensee in securing the statutory approvals Sec 63 of Electricity Act, 2003, the Commission grants extension in SCOD of which partly or fully prevents the generating below which partly or fully prevents the and the delays associated with it. company or transmission licensee to generating company or transmission the projects but no monetary relief is licensee to complete the project within the complete the project within the time provided to TSP in respect of delay due to In the existing regulations (2014-19), for specified in the Investment Approval, and time specified in the Investment getting the benefit of force majeure in the force majeure as the same in not clearly only if such events or circumstances are not Approval, and only if such events or event of delays in obtaining statutory defined under the TSA. circumstances are not within the control within the control the generating company or approvals, the burden of proof on the project transmission licensee and could not have the generating company or transmission developer is very high on account of the fact It is submitted that from the point of view that any such delay has to fall under the of ensuring a level-playing field between been avoided, had the generating company licensee and could not have been avoided, or transmission licensee taken reasonable cost plus and competitive bid projects, the had the generating company or general definition of force majeure. transmission licensee taken reasonable Force Majeure definition and events care or complied with prudent utility practices: care or complied with prudent utility Hence, the aim of the above regulation is to should be aligned with the events as straighten the angularities by providing a defined under model PPA/TSA for practices: provision through which cost and time competitively bid generation/ transmission (a) Act of God including lightning, drought, fire and explosion, earthquake, volcanic overruns on account of the above delays are projects or similar modifications as that of a) Act of God including lightning, Draft regulations be made in the model drought, fire and explosion, earthquake, eruption, landslide, flood, cyclone, typhoon, easily granted. PPA/TSA. tornado. geological surprises, or volcanic eruption, landslide, flood, exceptionally adverse weather conditions cyclone, typhoon, tornado, geological which are in excess of the statistical Therefore, the Hon'ble Commission under surprises, or exceptionally adverse Section 79(2) of the Electricity Act, 2003, measures for the last hundred years; or weather conditions which are in excess of should advise the Ministry of Power for the statistical measures for the last including a similar provision relating to (b) Any act of war, invasion, armed conflict hundred years; or force majeure, as appearing in Regulation or act of foreign enemy, blockade, embargo, 3(26) of the Draft Regulations, in respect revolution, riot, insurrection, terrorist or (b) Any act of war, invasion, armed military action; or of projects implemented under Sec 63. conflict or act of foreign enemy, blockade, embargo, revolution, riot, insurrection, (c) Industry wide strikes and labour terrorist or military action; or disturbances having a nationwide impact in India: (c) Industry wide strikes and labour

Draft CERC Tariff Regulation FY 2019-24 - Transmission Related Comments

Proposed in Draft 2019-24 Regulations	Existing 2014-19 Tariff Regulations	Explanation	Comments/ Suggestions
 (d) Minutes of the coordination meetings or related correspondences regarding the monitoring of the progress of the generating station and transmission systems; (e) Notice issued by the transmission licensee as per the first proviso under this clause and the response; (f) Certificate of the CEO or MD of the company regarding the completion of the transmission system including associated communication system in all respects. 			
 6. Treatment of mismatch in date of commercial operation: (1) In case of mismatch of the date of commercial operation of the generating station and the transmission system, the treatment of the transmission charges shall be determined as under: (a) Where the generating station has not achieved the commercial operation as on the date of commercial operation as on the date of commercial operation of the associated transmission system (which is not before the SCOD of the generating station) and the Commission has approved the date of commercial operation of such transmission system in terms of Regulation 5(2) of these regulations, the generating company shall be liable to pay the transmission charges of the associated transmission system in accordance with clause (5) of Regulation 14 of these regulations to the transmission licensee till the generating station or unit thereof achieves commercial operation; 	4(3)(i) (i) where the transmission line or substation is dedicated for evacuation of power from a particular generating station, the generating company and transmission licensee shall endeavour to commission the generating station and the transmission system simultaneously as far as practicable and shall ensure the same through appropriate Implementation Agreement in accordance with Regulation 12(2) of these Regulations.	The introduction of regulations has clarified the amount of penalties applicable on the defaulting entity in situations of mismatch of COD of a thermal project with the COD of associated Transmission line or vis-versa.	While the intent of the draft regulation is clear that in the event the transmission system is ready for commercial operation, but the generating asset station is not ready, then it is the defaulting generating company which shall bear the transmission charges of the commissioned transmission charges of the commissioned transmission system. What needs to be further clarified in Regulation 6(1)(a) is that such payment of transmission charges by generating company, is de-hors the Sharing Regulations. A clarification must be added that the Sharing Regulations will only apply once the asset of the defaulting entity is commissioned. This further means that the defaulting entity has to bear transmission charges as per the non-POC mechanism. This clarity should be inserted in order to avoid any future litigation, as witnessed presently when the Hon'ble Commission has to provide for non-POC dispensation through judicial orders. A clarity on the above lines would provide a statutory backup and will drastically reduce any scope of litigation.

Proposed in Draft 2019-24 Regulations	Existing 2014-19 Tariff Regulations	Explanation	Comments/ Suggestions
(b) Where the associated transmission			Further, similar provision should be
system has not achieved the commercial			incorporated in the implementation
operation as on the date of commercial			agreement (IA) for competitively bid
operation of the concerned generating			transmission projects and generating
station or unit thereof, the transmission			stations.
licensee shall make alternate arrangement			It is further necessary that the words
for the evacuation from the generating			"Alternate Arrangement" should be
station at its own cost, failing which, the			defined in the Regulations, in order to
transmission licensee shall be liable to pay			avoid any ambiguity. The same will also
the transmission charges to the generating			help in reducing any possible litigation.
company at the rate of the applicable			
transmission charges of the region as			
determined in accordance with the Sharing			
Regulations till the transmission system			
achieves the commercial operation.			
Provided that despite making alternative			
arrangement of evacuation, if the associated			
transmission system does not achieve the			
date of commercial operation within the six			
months of date of commercial operation of			
the generating station, the transmission			
licensee shall be liable to pay to the			
generating company the applicable			
transmission charges of the region as			
determined in accordance with the Sharing			
Regulations in addition to the above.			
6 Treatment of mismatch in date of		The words "the date of commercial	What needs to be clarified in Regulation
commercial operation	1	operation of the transmission system" and	6(2)(a) is that such payment of
(2) In case of mismatch of the date of	1	"the transmission system of other	transmission charges by the defaulting
commercial operation of the transmission	1	transmission licensee" is creating	transmission licensee, is de-hors the
system and the transmission system of other	1	confusion. Further, "other transmission licensee" could be STU/Pvt Transmission	Sharing Regulations. A clarification must be added that the Sharing
transmission licensee, the treatment of the		Licensee developing a TBCB project/	Regulations will only apply once the
transmission charges shall be determined as		PGCIL developing a TBCB project.	asset of the defaulting entity is
under:		r cell developing a ribeb project.	commissioned. This further means that
	1		the defaulting entity has to bear
(a) Where an interconnected transmission	1		transmission charges as per the non-POC
system of other transmission licensee	1		mechanism. This clarity should be
has not achieved the commercial			inserted in order to avoid any future

Pro	oposed in Draft 2019-24 Regulations	Existing 2014-19 Tariff Regulations	Explanation	Comments/ Suggestions
	operation as on the date of commercial			litigation, as witnessed presently when
	operation of the transmission system			the Hon'ble Commission has to provide
	(which is not before the SCOD of the			for non-POC dispensation through
	interconnected transmission system)			judicial orders. A clarity on the above
	and the Commission has approved the			lines would provide a statutory backup
	date of commercial operation of such			and will drastically reduce any scope of
	transmission system in terms of			litigation.
	Regulation 5(2) of these regulations, the			The regulation should be further
	other transmission licensee shall be			modified to bring in better clarity and the
	liable to pay the transmission charges of			terms 'upstream transmission system'
	the transmission system in accordance			and 'downstream transmission system'
	with clause (5) of Regulation 14 of these			could be employed.
	regulations to the transmission licensee			
	till the interconnected transmission			Regulation 6(2) may be modified as
	system achieves commercial operation;			under:
	system achieves commercial operation,			"(2) In case of mismatch of the date of
(b)	Where the transmission system has not			commercial operation of the
(0)	achieved the commercial operation as			transmission system implemented
	1			under cost-plus and the transmission
	on the date of commercial operation of the interconnected transmission system			system of other transmission licensee
	the interconnected transmission system			(STU or Transmission Licensee developing Section 63 project), the
	of other transmission licensee, the			treatment of the transmission charges
	transmission licensee shall be liable to			shall be determined as under:
	pay the transmission charges of such			shar be determined as under.
	interconnected transmission system to			[Regulation $6(2)(a)$ and $6(2)(b)$
	the other transmission licensee and in			should also be modified accordingly]"
	the absence of transmission charges, at			J 071
	the applicable transmission charges of			Further, under Regulation 6(2)(b), it is
	the region as determined in accordance			understood that the interconnected
	with the Sharing Regulations till the			transmission system of the other
	transmission system achieves the			transmission licensee, is the
	commercial operation.			transmission system of STU or
				developed under Section 63. In which
				case the transmission charges are already
				known and transmission licensee
				(developing the delayed cost plus project) should pay the transmission
				charges of the interconnected
				transmission system (of STU/ Section 63
				Project licensee), under non-PoC
				mechanism.

Proposed in Draft 2019-24 Regulations	Existing 2014-19 Tariff Regulations	Explanation	Comments/ Suggestions
			Further, there has been cases where transmission lines are being implemented under TBCB and terminal bays by POWERGRID under cost-plus. In these cases, the timeline for implementation under TBCB and cost- plus route are different resulting into mismatch. This has been noted by the Commission in Petition No. 110/MP/2016.
			It is, therefore, submitted that CTU should ensure matching timeline for transmission lines being executed through competitive bidding and sub- station/ terminal bays being executed through PGCIL/ cost-plus so that entire project be put to use in a matching timeframe.
 17. Debt-Equity Ratio: 6) In case of generating station or a transmission system including communication system which has completed its useful life as on or after 1.4.2019, the accumulated depreciation as on the completion of the useful life less cumulative repayment of loan shall be utilized for reduction of the equity and depreciation admissible after the completion of useful life and the balance depreciation, if any, shall be first adjusted against the repayment of balance outstanding loan and thereafter shall be utilized for reduction of equity till the generating station continues to generate and supply electricity to the beneficiaries. 	-	This is a welcome provision. This will ensure that the equity, which was perpetual in nature and earning 15.5% RoE is eventually paid off at the end of the useful life of the asset.	The last statement of the provision may be modified to cover transmission projects " till the generating station continues to generate and supply electricity to the beneficiaries <u>and transmission system is</u> <u>continued to be used by the</u> <u>beneficiaries</u> :
 19. Prudence Check of Capital Expenditure: The following principles shall be adopted for prudence check of capital cost of the existing or new projects: (1) In case of the thermal generating station 	10. Prudence Check of Capital Expenditure: The following principles shall be adopted for prudence check of capital cost of the existing or new projects:	The provision relating to Specification of benchmark norms has been excluded in the draft regulations.	What needs to be added to Regulation 19 is that, as part of the prudence check exercise, the tariff discovered for similar transmission projects under competitive award (TBCB) should also be looked at while approving the capital expenditure

Proposed in Draft 2019-24 Regulations	Existing 2014-19 Tariff Regulations	Explanation	Comments/ Suggestions
and the transmission system, prudence check	(1) In case of the thermal generating		of a cost-plus project. This will result in
of capital cost shall include scrutiny of the	station and the transmission system,		making cost plus projects more cost
capital expenditure, in the light of capital	prudence check of capital cost may be		competitive.
cost of similar projects based on past	carried out taking into consideration the		The Tariff Policy notified by the Central
historical data, wherever available,	benchmark norms specified/ to be		Government on 28 th January, 2016 under
reasonableness of financing plan, interest	specified by the Commission from time to		Section 3 of the Electricity Act, 2003
during construction, incidental expenditure	time:		provides that when allowing the total
during construction, use of efficient			capital cost of the project, the
technology, cost over-run and time over-run,	Provided that in cases where benchmark		Appropriate Commission would ensure
procurement of equipments and materials	norms have not been specified, prudence		that these are reasonable and to achieve
through competitive bidding and such other	check may include scrutiny of the capital		this objective, requisite benchmarks on
matters as may be considered appropriate by	expenditure, financing plan, interest		capital costs should be evolved by the
the Commission for determination of tariff:	during construction, incidental		Regulatory Commissions.
	expenditure during construction for its		As non Regulation $10(1)$ of the 2014
Provided that, while carrying out the	reasonableness, use of efficient		As per Regulation 10(1) of the 2014 Tariff Regulations, the benchmark
prudence check, the Commission shall also	technology, cost over-run and time over-		capital cost of Thermal generating
examine whether the generating company or	run, competitive bidding for procurement		station and the transmission system to be
transmission licensee, as the case may be,	and such other matters as may be		specified by the Commission from time
has been careful in its judgments and	considered appropriate by the		to time may be used for prudence check.
decisions in execution of the project.	Commission for determination of tariff:		
			Therefore, the benchmark cost of
	Provided further that in cases where		transmission lines and sub-stations
	benchmark norms have been specified,		published by CERC vide orders dated 27/4/2010 and 16/6/2010 respectively
	the generating company or transmission		needs to be updated from time to time so
	licensee shall submit the reasons for		that an updated data be used for
	exceeding the capital cost from		determining tariff for future transmission
	benchmark norms to the satisfaction of the		projects.
	Commission for allowing cost above		
	benchmark norms.		
20. Interest During Construction (IDC)	11 (A) Interest during Construction	It is submitted that provided in the 2014-	A similar provision should also be
and Incidental Expenditure during	(IDC):	19 regulations, only IDC on actual loan may be allowed beyond SCOD to the	evolved and inserted in the TSAs of Sec
Construction (IEDC)	(2) In case of additional costs on account	extent delay is found to be beyond the	63 projects. A project developer under Section 63 route should also be allowed
(3) In case of additional costs on account of		control of generation company or	
IDC and IEDC due to delay in achieving the	SCOD, the generating company or the	transmission licensee.	delays on account of uncontrollable or
SCOD, the generating company or the	transmission licensee as the case may be,		force majeure events. The above will
transmission licensee as the case may be,	shall be required to furnish detailed		greatly reduce the amount of litigation.
shall be required to furnish detailed	justifications with supporting documents		
justifications with supporting documents for	for such delay including prudent phasing		In this regard, the Hon'ble Commission,
such delay including prudent phasing of	of funds:		as per Section 79(2) of the Electricity
funds in case of IDC and details of incidental			Act, 2003 may advise the Ministry of

Proposed in Draft 2019-24 Regulations	Existing 2014-19 Tariff Regulations	Explanation	Comments/ Suggestions
expenditure during the period of delay and	Provided that if the delay is not		Power for including a provision for cost
liquidated damages recovered or recoverable	attributable to the generating company or		overrun in TSAs even for Section 63
corresponding to the delay in case of IEDC.	the transmission licensee as the case may		projects on account of occurrence of
	be, and is due to uncontrollable factors as		force majeure events.
(4) If the entire period of delay is not	specified in Regulation 12 of these		
attributable to the generating company or the	regulations, IDC may be allowed after due		
transmission licensee, IDC and IEDC	prudence check:		
beyond SCOD may be allowed after due			
prudence check and the liquidated damages,	Provided further that only IDC on actual		
if any, recovered from the contractor or	loan may be allowed beyond the SCOD to		
supplier or agency shall be adjusted in the	the extent, the delay is found beyond the		
capital cost of the generating station or the	control of generating company or the		
transmission system, as the case may be.	transmission licensee, as the case may be,		
	after due prudence and taking into account		
(5) If the <u>delay is attributable</u> either in	prudent phasing of funds.		
entirety on in part to the generating company			
or the transmission licensee or its contractor			
or supplier or agency, in such cases, <u>IDC and</u>			
IEDC beyond SCOD may be disallowed			
after due prudence check either in entirety or			
on pro-rata basis corresponding to the period			
of delay not condoned and the liquidated			
damages, if any, recovered from the			
contractor or supplier or agency shall be			
retained by the generating company or the			
transmission licensee, as the case may be.			
21. Controllable and Uncontrollable	12. Controllable and Uncontrollable	The transmission projects acquire land only	A similar provision should also be
factors: The following shall be considered	factors:	for setting up substations and seek right of	evolved and inserted in the TSAs under
as controllable and uncontrollable factors	The "uncontrollable factors" shall include	way access for the towers and lines, which	the Sec 63 route. A project developer under Section 63 route should also be
leading to cost escalation, IDC and IEDC of	but shall not be limited to the following:	should be considered as controllable factors.	allowed to claim time and cost overrun
the project:	i. Force Majeure events.; and	MoP has issued notification for RoW	in the event of delays on account of
	ii. Change in law.	compensation which are being implemented	uncontrollable events such as on account
(2) The "uncontrollable factors" shall		and adopted by States. This would reduce the	of land acquisition.
include but shall not be limited to the		risk associated with land acquisition and	
following:		RoW. The delay of in land acquisition in a	The above will greatly reduce the
a. Force Majeure events;		transmission project is usually due to	amount of litigation. The Hon'ble
b. Change in law; and		disagreement in compensation to be paid to	Commission, as per Section 79(2) of the
c. <u>Time and cost over-runs on account of</u>		the land owner and compared with the value/	Electricity Act, 2003 should advise the
land acquisition except where the delay is		loss of revenue on account of delay of the	Ministry of Power for including a
attributable to the generating company or the		transmission projects is very small and such	provision on cost overrun even for

Proposed in Draft 2019-24 Regulations	Existing 2014-19 Tariff Regulations	Explanation	Comments/ Suggestions
transmission licensee;		risk need to be borne by the transmission	Section 63 projects on account of
		licensee and not made uncontrollable factor.	occurrence of uncontrollable factors and
			force majeure events.
30. Return on Equity:	24. Return on Equity:	It is submitted that as compared to a	The Hon'ble Commission should
(2) Return on equity shall be computed at the	(2) Return on equity shall be computed at	generation project, a transmission projects	specify a normative timeline for
base rate of 15.50% for thermal generating	the base rate of 15.50% for thermal	implemented under cost-plus route faces	implementation of transmission projects
station, transmission system including	generating stations, transmission system	fewer risks (no fuel risk, PPA risk, offtake	under cost-plus route, as was present in
communication system and run of the river	including communication system and run	risk, environment stipulations, etc.).	the 2014-19 Regulations.
hydro generating station, and at the base rate	of the river hydro generating station, and	Majority of the risk are related to land	
of 16.50% for the storage type hydro	at the base rate of 16.50% for the storage	acquisition, RoW and statutory clearances	Further, as per Tariff Policy 2016
generating stations including pumped	type hydro generating stations including	(forest). Operational risks are very	provisions, 7.1(7) exemption from
storage hydro generating stations and run of	pumped storage hydro generating stations	minimal for a transmission project. Since	competitive bidding process is given for
river generating station with pondage:	and run of river generating station with	a provision has been introduced in these	"works to be done to cater to an urgent
	pondage:	regulations that treat delay in statutory	situation on case to case basis", which
Provided that:		clearance as a force majeure, time and cost	implies that the commissioning
	Provided that:	over runs due to land acquisition as	timelines for such projects would be
i. Return on equity in respect of additional		uncontrollable factor, the developmental	aggressive and shorter than required for
capitalization after cut off date within or	i. in case of projects commissioned on or	risks are further lowered for the	a normal project.
beyond the original scope shall be computed	after 1 st April 2014, an additional return of	transmission licensee under cost-plus. In	
at the weighted average rate of interest on	0.50 % shall be allowed, if such projects	this context, it is prudent to provide a	Hence, it is submitted that while
actual loan portfolio of the generating station	are completed within the timeline	lower RoE of 14% instead of 15.5%.	inserting the timelines in the draft
or the transmission system;	specified in Appendix-I:		Regulations, qua implementation of
		The removal of additional RoE of 0.5% for	transmission projects, reduced timelines
	ii. the additional return of 0.5% shall not	completing the project within the timeline	may be considered as the timelines in the
	be admissible if the project is not	specified is welcomed. Incentive should	2014-19 Regulations are on a higher
	completed within the timeline specified	be designed and provided for exceeding	side.
	above for reasons whatsoever:	set targets and not for meeting normative	
		targets.	
	iii. additional RoE of 0.50% may be	Ender the final of the	
	allowed if any element of the transmission	Further, the timeline defined for	
	project is completed within the specified	calculation of additional RoE under	
	timeline and it is certified by the Regional	Appendix-I of Tariff Regulations, 2014 is	
	Power Committee/National Power	acting as guidelines for setting targets for	
	Committee that commissioning of the particular element will benefit the system	completion of transmission assets within that period. However, the Draft	
	operation in the regional/ national grid:	Regulations do not provide for any such	
	operation in the regional/ national grid.	timelines, nor there is any mention of	
		•	
		Regulations.	
		Appendix I as was there in the 2014-19 Regulations.	

Proposed in Draft 2019-24 Regulations	Existing 2014-19 Tariff Regulations	Explanation	Comments/ Suggestions
		It may be noted that in case of no timelines	
		being defined under Draft Regulations, the	
		developers of Section 62 project may take	
		unreasonable time to execute the project	
		and this may lead to increase in cost.	
		Further, the developer under Sec 63	
		project will be discriminated against	
		developer under Section 62 project as Sec	
		63 project has to strictly comply with the	
		timeline and the consequent liabilities	
		provided under concerned documents	
		executed between parties.	